

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

STAMP APPLICATION NO.543/92

O.A. No. 690/92 198

REXXAXX

DATE OF DECISION 10-7-92

1. M N Surti Petitioner

2. Bipin Surti

Mr. G S Walia Advocate for the Petitioner(s)

Versus

Union of India &amp; ors Respondent

xxxxxx Advocate for the Respondent(s)

## CORAM:

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

N.D

S.W.  
V.C.

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, "GULESTAN" BUILDING NO.6  
PRESCOT ROAD; BOMBAY-1

STAMP NO. 543/92

ORIGINAL APPLICATION NO. 61902/92

1. M N Surti  
Retired Divisional Personnel Officer  
Bombay Division; Western Railway;  
Bombay Central; Bombay 8

2. Bipin Surti, Working as Motorman  
Western Railway; Churchgate;  
Bombay Division; Bombay-20. ....Applicants

V/s.

1. Union of India through  
General Manager  
Western Railway;  
Churchgate; Bombay

2. Divisional Railway Manager  
Western Railway  
Bombay Central  
Bombay 8 .....Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.  
Hon. Ms. Usha Savara, Member (A)

ORAL JUDGMENT: DATED: 10-7-1992  
(Per; S K Dhaon, Vice Chairman)

On 1.2.92 the applicant no.2 has been allotted a Type-IV quarter No.10/T with the express condition that the applicant No.1 Shri M N Surti will vacate the quarters already under his possession and shift to the said quarters and start living along with applicant no. 2, his son. By order dated 20.1.1992 the afore said order of quarter allotment has been kept in abeyance. There-after, it appears that Shri M N Surti, applicant no.1 made a representation to the DRM(E). This was done on 3.2.92. It is said that the said representation is still pending.

(3)

-2-

The applicants apprehend that the aforesaid quarter No. 10/T is likely to be allotted to some third party. Hence this application under section 19 of the Administrative Tribunals Act, 1985.

The DRM (E) shall dispose of the representation of Shri M N Surti dated 3.2.92 as expeditiously as possible. Till the representation is disposed of by him, the quarter No. 10/T shall not be allotted to any body else.

*SM* We are refrained<sup>ing</sup> from considering the other reliefs prayed for by the applicant. Therefore, it would be open to them to claim the other reliefs, *SM* if they so desire, by initiating impleading appropriate proceedings before an appropriate forum.

With these directions this application is disposed of finally. Copy of this order be given to the counsel for applicant, if possible, to-day.

*U. Savara*  
( Ms. Usha Savara }  
Member (A) <sup>10/7/92</sup>

*SKD*  
( S K Dhaon )  
Vice Chairman

trk/-